

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

13. IA/44/2024 in C.P.(CAA)/218(MB)/2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.03.2024

NAME OF THE PARTIES: Planetsaffron.Com India Private Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013. Rule 154, NCLT Rules, 2016

ORDER

1. Mr. Hemant Shetye, C.S., Ld. Authorised Representative for the Applicant present.
2. **IA/44/2024:** This is an Application filed by the main Company Petitioner seeking rectification in the order.
3. The Applicant submits that the date of the order delivered in CP(CAA)/218(MB)/2022 appearing in the second page of the order is 25.04.2023 whereas it should be "25.08.2023" as that was the date of order pronounced.
4. The Bench verified the order and convinced that there is a typographical error in the order delivered date mentioned in it. Therefore, the same is hereby corrected so as to read as -

"Order delivered on : 25.08.2023"
in CP(CAA)/218(MB)/2022 in CA(CAA)/133(MB)/2022.

Rest of the order remains unchanged.
5. With the above direction, IA/44/2024 is **allowed** and disposed of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

26.03.2024 / pvs